

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI.

1. O.A.No.554 of 1992. Date of Decision:29.4.93.
Karnail SinghApplicant.

Versus

Union of India & othersRespondents.

2. O.A.No.2950 of 1992

Kishan Chand Applicant.

Versus

Union of India & others Respondents.

For the applicants: Miss Bharti Sharma, Counsel.

CORAM:

Hon'ble Mr.Justice S.K.Dhaon, Vice-Chairman,

Hon'ble Mr.S.R.Adige, Member(A)

JUDGMENT(ORAL)

(By Hon'ble Mr.Justice S.K.Dhaon, Vice-Chairman)

The controversy, raised in these applications,
is similar to the controversy raised in the bunch
which was disposed of by us on 21.4.93.

2. We, therefore, dispose of these applications
in terms of the directions given by us in the aforesaid
bunch.

3. With these directions, these applications are
disposed of but without any order as to costs.

4. A copy of order, passed in O.A.No.2432 of
1990 be placed on the files of these applications.

5. Let a copy of this judgment be kept on the
file of O.A.No.2950 of 1992 'Kishan Chand Vs. Union
of India & others'.

S.R. Adige
(S.R.ADIGE)
MEMBER(A)

S.K. Dhaon
(S.K.DHAON)
VICE-CHAIRMAN

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